

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **6<sup>th</sup>** day of **November**, 2018

Present :

**Hon'ble Mr. Justice Bharat Bhushan, Member-J**  
**Hon'ble Mr. Gokul Chandra Pati, Member-A**

Original Application No.330/01083/2018

Rohit Katiyar Son of Shree Prem Narayan Katiyar, resident of B-27, Krishi Nagar Colony, IGFRI, Jhansi, near Pahuj Dam Gwalior Road, Jhansi- Pin 248003 (U.P.). At present resident of Village – Durrajpur, Post – Rajpur, District – Kanpur Dehat.

.....Applicant.

By Advocate –Shri P.C. Singh  
Shri Sumitra Singh

**V E R S U S**

1. Union of India through it's Secretary Agriculture, Ministry of Agriculture, Government of India, New Delhi.
2. Director/Chairman, Agriculture Scientific Recruitment Board, New Delhi.
3. Senior Administrative Officer, ICAR – Indian Grassland and Fodder Research Institute (IGFRI), Jhansi near Pahuj Dam Gwalior Road, Jhansi – Pin 248003 (U.P.).
4. Director, ICAR- Indian Grassland and Fodder Research Institute (IGFRI), Jhansi near Pahuj Dam Gwalior Road, Jhansi – Pin 248003 (U.P.).
5. Chairman, ICAR- Indian Grassland and Fodder Research Institute (IGFRI), Jhansi near Pahuj Dam Gwalior Road, Jhansi – Pin 248003 (U.P.).
6. Assistant Administrative Officer, ICAR - Indian Grassland and Fodder Research Institute (IGFRI),

Jhansi near Pahuj Dam Gwalior Road, Jhansi – Pin 248003 (U.P.).

7. Nand Kishor Son of Shree Hari Singh, Resident of Naya Gaon, Near Cotton Mill, Pal Ka Adda, Gwalior Road, Jhansi – Pin 248003 (U.P.).

**... Respondents**

By Advocate : Shri N.P. Singh

O R D E R

**By Hon'ble Mr. Justice Bharat Bhushan, Member-J :**

The applicant claims against the Memorandum/Appointment order dated 25.09.2018 passed by respondent No.4 calling to the respondent No. 7 Serial No.2 of the waiting list in place of applicant in the waiting list for appointment on the post of Technical Assistant (T-3) Laboratory Group in ICAR - Indian Grassland and Fodder Research Institute (IGFRI), Jhansi.

2. Learned counsel for the applicant has submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 30.10.2018 (Annexure-A-4) of the applicant within a specified period of time. Learned counsel for the respondents has no objection if such direction is given.

3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the

merits of the case, the OA is disposed off with direction to respondent No.4/Competent Authority to decide the representation dated 30.10.2018 (Annexure-A-4) of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. The applicant is directed to send a copy of his representation dated 30.10.2018 (Anexure-A-4) alongwith copy of this order before the competent authority. No order as to costs.

Member-A

Member-J

RKM/